

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 4 OF 2026 / EZ**

Parmod Kumar Swain

...Applicant

VERSUS

The State Level Environment

Impact Assessment Authority & Others. ...Respondents

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By the Respondent No.6

Through

Kolkata

Date:

Sri Dipanjan Ghosh,
Advocates for the Respondent No.6
(State Pollution Control Board, Odisha)
e-mail: dpnjnghsh0@gmail.com
Phone No.:990308097

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 4 OF 2026 / EZ

07 APR 2026

Parmod Kumar Swain

...Applicant

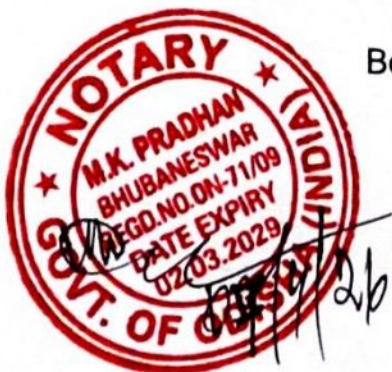
VERSUS

The State Level Environment
Impact Assessment Authority & Others. ...Respondents

AFFIDAVIT ON BEHALF OF THE STATE
POLLUTION CONTROL BOARD, ODISHA,
R.NO.6.

I, Dr. Manoj V. Nair, IFS, son of N. Vasudevan Nair aged around 52 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist - Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.6 Board and, as such, am well-acquainted with the facts



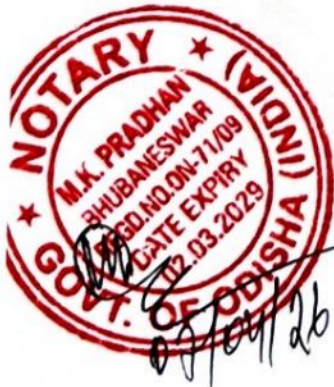
and circumstances with the case and competent to swear this affidavit.

2. That I have gone through the averments made in the OA and understood the contents thereof.
3. That this OA has been filed alleging illegal sand mining - related activities carried out on the river embankment of river Kuakhai at Mouza-Pratap Nagari, Tahasil-Cuttack Sadar in the district of Cuttack including unlawful tree cutting and construction of an approach road undertaken without compliance with the conditions of environmental clearance granted by the R-1 vide order dtd.03.06.2022 in favour of M/s. Kuakhai River Sand Quarry, which has been subsequently impleaded as R-7 as per order dtd.16.01.2026 of this Hon'ble Tribunal.
4. That it is further humbly submitted that in order to present the status of environmental clearance by the R-7 unit i.e. M/s. Kuakhai River Sand Quarry, Er.R.Priyadarshini, Regional Officer, Cuttack and Dr.S.Mahari, Asst. Env. Scientist, Regional Office,



Cuttack of this R-6 Board have carried out inspection on dtd.20.03.2026. After detail inspection of the site, the Inspecting Officers have submitted their report dealing with the allegation under the heading '**B. Observation**' in the inspection report. In the report under the heading **B.Observation** at Point No.(iv) it is indicated that as per the letter dtd.24.08.2022 of the Mining Officer, copy of which has been annexed as Annexure-VIII in the Inspection Report the quarry remain non-operational from the date of execution of lease deed i.e. from 24.06.2022 due to local dispute and approach road issue and it has officially commenced operation on dtd.03.01.2026. Copy of the Inspection Report carried out on dtd.20.03.2026 along with the documents relied upon therein is annexed to this affidavit and marked as **ANNEXURE - R6/1 Colly.**

5. That the Respondent No.6 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.



MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2008
PH - 9437627119 (M)
02/04/26

X

- 6. That the Annexure annexed to the present affidavit is true and correct copy of its original.
- 7. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

M.K.P.
DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 7th day of April, 2026.

SWORN BEFORE ME

NOTARY
M.K. PRADHAN
BHUBANESWAR
REGD. NO. ON-71/08
DATE EXPIRY
02.03.2029
GOVT. OF ODISHA (INDIA)
M.K.P.
02/04/26

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2008
PH - 9437627119 (M)
M.K.P.
02/04/26

M.K.P.
DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

INSPECTION REPORT OF M/S. KUAKHAI RIVER SAND QUARRY, PRATAPNAGARI, AT: PRATAPNAGARI, TAHASIL: CUTTACK SADAR, DIST: CUTTACK IN THE MATTER OF OA NO. 04/2026/EZ-PRAMOD KUMAR SWAIN-VERSUS-THE STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA), ODISHA AND OTHERS.

I. BACKGROUND:

1. An application has been filed by Pramod Kumar Swain before the Hon'ble NGT, EZB, Kolkata vide OA NO. 04/2026/EZ- Pramod Kumar Swain-Versus- The State Level Environmental Impact Assessment Authority (SEIAA), Odisha and Others alleging violation of the conditions of Environmental Clearance issued by the State Level Environmental Impact Assessment Authority (SEIAA), Odisha in favour of M/s. Kuakhai River Sand Quarry, Pratapnagari in Cuttack district.
2. The grievance raised by the applicant in the Original Application as summarized in the synopsis attached to the OA are given as follows;
 - i. Environmental Clearance dated 03.06.2022 was granted by the State Environment Impact Assessment Authority (SEIAA), Odisha, for sand mining over an area of 5.26 hectares on River Kuakhai at Pratapnagari. The Environmental Clearance was not absolute or permanent, but was expressly adhoc, conditional and time-bound. One of its core conditions required submission of a replenishment study within one year, failing which the Environmental Clearance was liable to revocation.
 - ii. The Environmental Clearance further prohibited any modification in mining plan, access, or transportation infrastructure without prior approval of SEIAA, and expressly barred transportation of minerals through village or rural roads without prior consent of the Gram Panchayat and approval of the Block Development Officer.
 - iii. Despite the conditional and defeasible nature of the Environmental Clearance, and without compliance with its mandatory requirements, trees standing on Plot No. 1261 were identified for removal. A joint verification exercise was conducted by officials of the Forest Department, Revenue Department and Water Resources Department, pursuant to which 143 trees were enumerated for felling. Permission

for tree felling was granted subject to deposit of compensatory afforestation charges, and an amount of Rs. 3,15,029/- was deposited.

- iv. No material has been placed on record to demonstrate that the mandatory replenishment study required under the Environmental Clearance was ever submitted within the stipulated one-year period.
3. Considering the grievance raised by the applicant in the Original Application, the Hon'ble NGT, EZB, Kolkata vides their order dated 04.02.2026 has passed the following order;
- i. *"In view of the above order, prima facie grievance of the applicant regarding illegal cutting of trees and construction of roads for mining operations appears to be factually wrong to the extent of the order passed by Hon'ble High Court of Orissa at Cuttack.*
 - ii. *However, prima facie the averments regarding non-compliance with other EC conditions as mentioned in the Original Application raise substantial questions relating to environment arising out of implementation of the enactments specified in Schedule-I of the National Green Tribunal Act, 2010.*
 - iii. *Accordingly, notice of the application along with copies of the application and documents attached with the same is ordered to be issued to the respondents requiring them to file their replies/responses at least one day before the date of hearing fixed".*

II. SITE VISIT & OBSERVATION

For compliance of the order of Hon'ble NGT passed on 04.02.2026 M/s. Kuakhai River Sand Quarry, Pratapnagari was inspected on 20.03.2026 by the undersigned to verified the non-compliances of the EC condition as mentioned in the Original Application. Mr Aditya Acharya, Mining Officer, Cuttack and Mr. Ratikanta Nayak, Representative of the lessee were present during visit.

A. Documents details: The details of Mining plan approval, Environmental Clearance and Consent to Operate granted for the aforesaid sand quarry is given as follows;

- i. Mining Plan of M/s. Kuakhai River Sand Quarry, Pratapnagari for production of 16,500cum of sand per annum for the 5years of lease period was approved by the Deputy Director Geology, Directorate of Geology, Bhubaneswar on 21.05.2020.
- ii. A lease deed was executed on 24.08.2022 (Copy enclosed as **Annexure-I**) in between Sri Prakash Chandra Rautray, lessee and Tahasildar, Cuttack Sadar (earlier competent authority)for one yearand subsequent lease deed has been executed on 30.12.2025 (Copy enclosed as **Annexure-II**) in between Sri Prakash Chandra Rautray, lessee and Mining Officer, Cuttack (Present competent authority) for remaining 4 years from dt.24.08.2023 to dt.23.08.2027.
- iii. Environmental Clearance (EC) of the said sand quarry was granted by the State Environment Impact Assessment Authority (SEIAA), Orissa vide EC identification No. EC22B001OR162187, dtd. 03.06.2022 (Copy enclosed as **Annexure-III**) in favour of Mr. Prakash Routray, Lessee with one of theconditionsthat *"maximum depth of extraction shall be 1.5m, and maximum permissible quantity of sand is 15780Cum in the 1st year, pending submission of rate of replenishment study at site. Rate of replenishment study at the site shall be conducted and report shall be submitted by November, 2022 as per prescribed method."*
- iv. Subsequently Consent to Operate having validity upto 02.06.2023 (Copy enclosed as **Annexure-IV**) was granted by the Regional Office, SPCB, Cuttack vide letter No. 391/2599,dtd. 14.02.2023 for Mining of River Sand of quantity 15,780Cum per annum.
- v. The modified mining plan was approved by Deputy Director Geology, Directorate of Mines & Geology, Bhubaneswar on 30.07.2024 for production of 16,500cum of sand per annum for the 3rd,4th, and 5th years of lease period.
- vi. Amended Environmental Clearance of the said sand quarry was granted by the State Environment Impact Assessment Authority (SEIAA), Orissa vide File No. 54874/195-MINB1/02-2022, dtd. 21.11.2024 (Copy enclosed as **Annexure-V**) in favour of Mr. Prakash Chandra Routray, Lessee for extraction quantity of sand 9900 Cum for one year period in adhoc

manner and is liable to be revoked after one year i.e., 31.03.2026 if satisfied Annual Rate of Replenishment Study (ARRS) report is not submitted. Also, it was allowed in the said EC for the modification of co-ordinate point from Latitude 20°23'40.87"N to 20°23'53.84"N Longitude- 85°52'09.60"E to 85°52'19.81"E to Latitude 20°23'26.61"N to 20°23'38.30"N Longitude- 85°52'11.12"E to 85°52'19.58"E as per approved modified mining plan.

- vii. After that Consent to Operate having validity upto 31.03.2026 was granted by Regional Office, SPCB, Cuttack vide letter No. 3815/2599, dtd. 03.12.2025(Copy enclosed as **Annexure-VI**)for Mining of River Sand of quantity 9,900 Cum per annum.
- viii. The mining officer was asked to submit the operational status of the sand quarry vide Regional office, SPCB, Cuttack letter No. 1297/Legal-134, dt. 02.04.2026(Copy enclosed as **Annexure-VII**)and the Minig Officer, Cuttack has submitted the operational status of sand quarry vide letter No. 1379/MM, dated 02/04/2026(Copy enclosed as **Annexure-VIII**) to the Board. It is reveled from the letter of the Minig Officer that the quarry remained non- operational from the date of the execution of lease deed i.e. from 24.08.2022 due to local disputes and approach road issue. Following the intervention of the Hon'ble High Court of Orissa in W.P.(C) No. 32830 of 2024, requisite tree cutting was undertaken to facilitate an approach road to the quarry. Upon resolving the access issue and obtaining the updated Consent to Operate the quarry officially commenced operation on 03.01.2026.The sand excavated during 03.01.2026 to 31.03.2026 is 9894Cubic Meters.

B. OBSERVATION:

The allegation raised by the applicant regarding violation of certain conditions of Environmental Clearance and the compliance status as verified are given as follows;

- i. **Allegation:**Environmental Clearance dated 03.06.2022 was granted by the State Environment Impact Assessment Authority (SEIAA), Odisha, for sand mining over an area of 5.26 hectares on River Kuakhai at

Pratapnagari. The Environmental Clearance was not absolute or permanent, but was expressly adhoc, conditional and time-bound. One of its core conditions required submission of a replenishment study within one year, failing which the Environmental Clearance was liable to revocation.

Observation: The stipulated condition No. 7.11 of Environmental Clearance issued vide dated 03.06.2022 states that *"this clearance is being granted in an adhoc manner and is liable to be revoked after one year if satisfactory replenishment study report is not submitted. The submission of study report of rate of annual replenishment of sand within one year is obligatory for the project proponent."* Accordingly, First Consent to Operate having validity upto 02.06.2023 was granted by the Regional Office, SPCB, Cuttack vide letter No. 391/2599, dtd. 14.02.2023. Subsequently second Consent to Operate having validity upto 31.03.2026 was granted by Regional Office, SPCB, Cuttack vide letter No. 3815/2599, dtd. 03.12.2025 after issued of amended Environmental Clearance by SEIAA.

The amended Environmental Clearance was issued by the SEIAA vide File No. 54874/195-MINB1/02-2022, dtd. 21.11.2024 in which it is mentioned that the project proponent has submitted Replenishment study report to SEIAA.

The letter No. 1379/MM, dated 02/04/2026 of Minig Officer, is indicating that the quarry remained non- operational from the date of the execution of lease deed i.e. from 24.08.2022 due to local disputes and approach road issue. The quarry officially commenced operation on 03.01.2026.

- ii. **Allegation:** *The Environmental Clearance further prohibited any modification in mining plan, access, or transportation infrastructure without prior approval of SEIAA, and expressly barred transportation of minerals through village or rural roads without prior consent of the Gram Panchayat and approval of the Block Development Officer.*

Observation: The stipulated condition No. 7.13 of EC dated 03.06.2022 states that *"Any change in the plan or quantity to be produced shall require prior approval of SEIAA."*

It is revealed from the amended Environmental Clearance issued on 21.11.2024 in the State Level Expert Appraisal Committee (SEAC) recommended in the meeting held on 16.05.2024 that the lease area may not be suitable for sand extraction as within distance of 500m from bridge and syphon and it was suggested in the meeting to shift the location downward with adequate safety distance from vulnerable construction and area. The proposal was placed in 173rd SEIAA meeting held on 06.08.2024 & 08.08.2024 and the authority sought clarification to the project proponent (PP) on point raised by SEAC. The PP had submitted clarification on 23.09.2024 with mentioned that the KML file submitted during EC application was wrong one and as per SEAC suggestion the lease area is shifted downward with adequate safety distance from vulnerable construction and area. It was found by SEIAA that the lease comes within 500m of Biju Setu Bridge (Kuakhai River Bridge). Then the Mining officer had issued a letter to lessee for modification of Mining Plan vide letter No. 1952/Mines dated 07.06.2024. Accordingly, the Mining plan was modified based on the sand reserve and suitable location without changing the Khata No and plot No. in the same mouza and it was approved by Directorate of Mines & Geology, Bhubaneswar on 30.07.2024. Based on the approved modified mining plan the amended Environmental Clearance, dtd. 21.11.2024 has been issued by SEIAA.

Stipulated condition No. 7.21 of EC dated 03.06.2022 states that "No transportation of the minerals shall ordinarily be allowed on any road passing through villages/ habitations/ forest land without prior explicit permission. Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/Gram Panchayat/BDO and only after required strengthening, such that the carrying capacity of road is increased to handle the sand truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density. Plying of

sand extraction trucks may be allowed on roads / path ways passing close to schools, temples, hospitals and such other public places only with prior written permission of competent authority”.

As observed, the approach road connected from NH-16 to the embankment road of Kuakhai River near sand quarry location is about 1.3Km length and it a blacktopped road. The Puri Canal is passing one side of the said road and village Pratapnagari is existing on other side of the said road upto 950m length. The Kuakhai River is flowing along one side of the said road and Puri Canal is passing along other side of the said road of remaining 350m length.

iii. Allegation: *Despite the conditional and defeasible nature of the Environmental Clearance, and without compliance with its mandatory requirements, trees standing on Plot No. 1261 were identified for removal. A joint verification exercise was conducted by officials of the Forest Department, Revenue Department and Water Resources Department, pursuant to which 143 trees were enumerated for felling. Permission for tree felling was granted subject to deposit of compensatory afforestation charges, and an amount of Rs. 3,15,029/- was deposited.*

Observation: Hon'ble NGT has recorded in the order passed on 04.02.2026 in Paragraph No. 7 that the prima facie grievance of the applicant regarding illegal cutting of trees and construction of roads for mining operations appears to be factually wrong to the extent of the order passed by Hon'ble High Court of Orissa at Cuttack in the W.P.(C) No. 32830/2024 vide order dated 10.12.2025.

iv. Allegation: *No material has been placed on record to demonstrate that the mandatory replenishment study required under the Environmental Clearance was ever submitted within the stipulated one-year period.*

Observation: The amended Environmental Clearance of the said sand mine was issued by the SEIAA vide File No. 54874/195-MINB1/02-2022, dtd. 21.11.2024 in which it is mentioned that the project proponent has submitted Replenishment study report to SEIAA. The letter No. 1379/MM, dated 02/04/2026 of Minig Officer, is indicating that the quarry remained

non- operational from the date of the execution of lease deed i.e. from 24.08.2022 due to local disputes and approach road issue. The quarry officially commenced operation on 03.01.2026.

S. Mahari
8/4/26
Dr. S. Mahari
Asst. Env. Scientist
SPCB, Cuttack

Priyadarshini
06/04/2026
Er. R. Priyadarshini
Regional Officer
SPCB, Cuttack

392206497 321

ANNEXURE-I

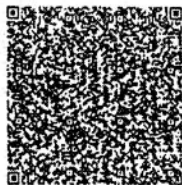


सत्यमेव जयते

INDIA NON JUDICIAL
Government of Odisha

e-Stamp

Certificate No. : IN-OD04470620698916U
Certificate Issued Date : 23-Aug-2022 03:54 PM
Account Reference : SHCIL (FI)/ odshcil01/ CUTTACK/ OD-CTK
Unique Doc. Reference : SUBIN-ODODSHCIL0106084589607492U
Purchased by : PRAKASH CHANDRA ROUTRAY
Description of Document : Article IA-35 Lease Deed
Property Description : MOUZA PRATAPNAGARI
Consideration Price (Rs.) : 1,65,71,196
(One Crore Sixty Five Lakh Seventy One Thousand One Hundred And Ninety Six only)
First Party : TAHASILDAR SADAR CUTTACK
Second Party : PRAKASH CHANDRA ROUTRAY
Stamp Duty Paid By : PRAKASH CHANDRA ROUTRAY
Stamp Duty Amount(Rs.) : 7,59,300
(Seven Lakh Fifty Nine Thousand Three Hundred only)



Please write or type below this line

LEASE DEED

प्राकाश चंद्रा रौत्राय

W. N. C. J. Tah. Sadar
23.8.22

23/8/2022
Tahasildar, Sadar,
Cuttack

Prakash Ch. Routray
0002759491

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at www.odisha.gov.in or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

1.65.71.496

Recd
 15 331.424 -
 100 40
 3,31,464 .
 60 275.
3,31,739

32
 Registering Officer
 CUTTACK

Tahasildar, Sadar,
 Cuttack 23/08/22

LEASE DEED

This agreement is made this 23rd Day of August 2022.

BETWEEN



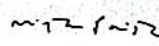
The GOVERNOR OF ODISHA represented through Tahasildar, Sadar, Cuttack (herein after called Competent Authority)

AND

SRI PRAKASH CHANDRA RAUTRAY aged about 43 years S/o
 Late Pramod Kumar Rautray , By Caste: Khandayat , Profession:
 Business, At: Durgapur. PO- Bajpur (Gurujanga) PS- Khurdha, Dist-
Khurdha, PIN - 752060, Aadhaar No: 798176398391 Mob. No:
9776776817 (herein after called the Auction Holder), the other part.

2. 26/08/2022
 2. Nitin Raj Zade
 23.8.22
 Prakash Chandra Rautray
 23/8/22

Identified by **NIRANJAN PARIJA** Son/Wife of **LATE MURALIDHAR PARIJA** of **AT-FRIENDS COLONY, BUXIBAZAR**
DIST-CUTTACK by profession **Advocate**

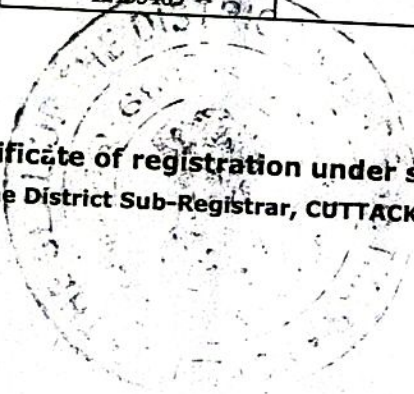
Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
NIRANJAN PARIJA		 42459489		24-Aug-2022

Date: 24/08/2022


Endorsement of certificate of registration under section 60

Registered and true copy filed in : Office of the District Sub-Registrar, CUTTACK
Book Number : 1 || Volume Number : 134
Document Number : 10392206368
For the year : 2022

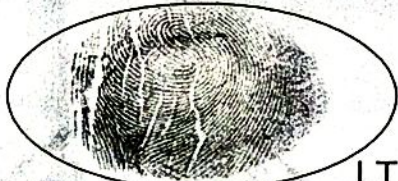
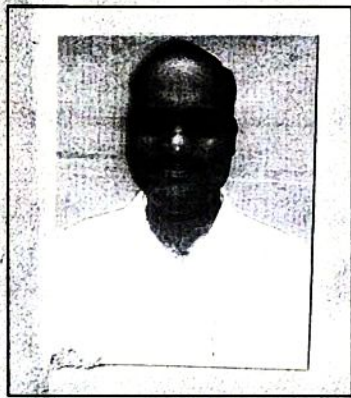
Seal :
Date: 24/08/2022




Signature of Registering office


Signature of Registering officer


Registering Officer,
CUTTACK



LTI

Pooja K. Pradhan

WHEREAS the auction holder has applied to the competent authority concerned for a quarry lease for sand (minor minerals) in accordance with the provisions of the Orissa Minor Minerals Concession Rules (Amendment) 2016 in respect of the land described below & has deposited a sum of Rs. 3257925/- (Rupees Thirty Two Lakh Fifty Seven Nine Thousand Nine Hundred Twenty Five) only as interest free security deposit Vide MR No. 18/0108277 Dt. 31.03.2020.

AND WHEREAS the auction holder is liable to pay the following dues for the current financial year 2022-23.

Tahasildar Sadar
Cuttack 23/08.22

*27/08/2022
95620135006
W. N. T. Pradhan
23/8/22*



Am 26
Registering Office
CUTTACK

Detail calculation for the Sidhua River Sand Jaripada source

Quantity of sand lifted for the current year (max.) as per EC – 15780 cum

Royalty = Rs. 35.00(Royalty) + Rs. 683.00(Additional Charge) =Rs.718.00

Surface Rent – Rs. 360.00 per hect.

Dead Rent – Rs. 10500.00 per hect.

DMF – 10% of Royalty

EMF – 5% of Royalty

TDS – 2% of Royalty

Amount for 1 st year		
1	Royalty (for one year)	11330040.00
2	DMF (for one year)	1133004.00
3	EMF (for one year)	566502.00
4	TDS (for one year)	226601.00
5	Surface Rent (for one year)	1894.00
6	Dead Rent (for one year)	55230.00
Total		13313271.00

Grand Total Rs. 13313271/- (Rupees One Crore Thirty Three

Lakh Thirteen Thousand Two Hundred Seventy One) only.

Tahasildar Sadar, 23/08/22
Cutrack

Praveen Ch. Raut
23/8/22

81-2165 242208
99/1/99
3-N-7 in fair
2y-8.22



[Handwritten Signature]
Registering Officer,
CUTTACK

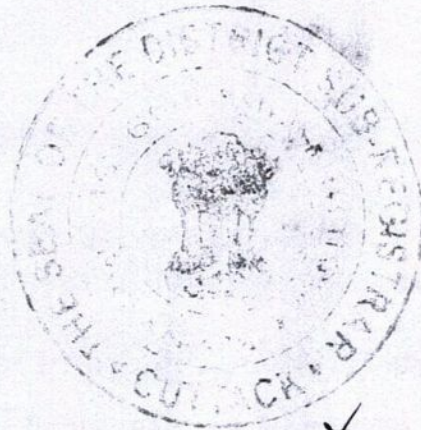
AND WHEREAS during the auction process for the lease, the rate of additional charge for royalty quoted by the successful bidder Sri Prakash Chandra Rautray S/o Late Pramod Kumar Rautray is the highest among all the bidders i.e Rs. 683.00/- (Rupees Six Hundred Eighty Three) only. This Environmental Clearance is given with a condition that at para 7.1 of EC

“maximum depth of extraction shall be 1.5 m, and maximum permissible quantity of sand is 15780 cum in the 1st year, pending submission of rate of replenishment study at site. Rate of replenishment study at the site shall be conducted and report shall be submitted by November, 2022”

After collecting the pre monsoon and post monsoon data from the field, the annual replenishment rate of sand will be revised & calculated. Accordingly, the lessee will deposit the royalty plus additional charge (Rs. 683.00/- (Rupees Six Hundred Eighty Three) only and other dues for the next 4 years as per the data calculated by comparison of Pre-monsoon & Post- monsoon elevation data and will execute & registered further additional lease deed accordingly.

Tahasildar, Sadar, 23/08/22
Cuttack

Prakash Chandra Rautray
S/o Late Pramod Kumar Rautray
23/08/22



Amv
Registering Officer
CUTTACK



Registering Officer
CUTTACK



gmb

Registering Office.
CUTTACK

Term and conditions of auction. The terms and conditions of the auction lease agreement shall be as follows:-

- i. The auction agreement is not transferable.
- ii. The minor mineral other than for which auction is confirmed shall not be removed from the auctioned area.
- iii. If any major mineral is found during the quarrying operation, the auction holder shall report the matter to the competent authority and the Director forthwith and shall not work or remove the same.
- iv. The auction holder shall immediately report all incidents occurred in the quarry area to the competent authority and the Collector of the District.
- v. The auction holder shall have no right over the quarried material and other properties lying in the auction area after expiry of the term of auction and shall be deemed to be the properties of Govt. and may be disposed of by public auction.
- vi. The auction holder shall not undertake any operation in any forest area without obtaining prior permission from the concerned authority of the Forest Department and without any

Tahasildar, Sadar, 23/08/22
Cuttack

W. N. Singh
23.8.22
23/8/22
Prakash Ch. Rautaray
23/8/22
9711199



hmt
Registering Officer
CUTTACK

permission from the present competent authority (Tahasildar, Sadar, Cuttack)

- vii. The auction holder shall neither carry on quarrying operation within a distance of 50 meters from any public road, public building, temple, reservoir, dam, burial ground, river bridge, railway track etc. and not cause any damage to public and private property.
- viii. The auction holder shall at his own expense, erect and at all time maintain and keep in good condition boundary marks and pillars posted necessarily to delineate the auction area.
- ix. The auction holder shall report to competent authority (Tahasildar, Sadar, Cuttack) if any quarry done adjoining to the leased out area.
- x. The auction holder shall abide by the provisions of Mines and Mineral (Development and Regulation) Act. 1957, Mines Act. 1952, Explosive Act. 1884, Explosive Substances Act. 1908 and rules made there under and all other laws for the time being in force relating to the working of quarries and matters affecting the safety, health and conveniences of persons working for quarrying operation and public.

Tahasildar, Sadar, Cuttack

66/11/19
 29/10/22
 Prasenjit Choudhary
 Prasenjit Choudhary



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Registering Office.
CUTTACK



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Registering Officer,
CUTTACK

xiv. If the auction holder does not allow the inspecting officer reasonable facilities for inspection or fails to comply with the directions within the specified time limit, the Competent Authority any forfeit the whole or part of the security deposit paid by the auction holder or impose penalty not exceeding rupees fifty thousand and may cancel the lease and forfeit the security deposit.

xv. The auction holder shall not remove any minor mineral from the area without obtaining prior permission from the competent authority or nay other officer authorized by him. No minor mineral shall be dispatched from the area without valid transit pass issued by such officer.

xvi. The lessee shall pay any type of pending dues within the stipulated time period, if fails to do so within one month of the notice, will amount to cancellation of the lease.

xvii. The lessee shall abide by the provisions of all laws for the time being in force relating to the working of quarries and matters affecting the safety, health and convenience of the persons employed for quarrying and of the public. He shall also obey

Tahasildar, Sadar,
Cuttack, 23/8/22

Pranab Ch. Reversionary
23/8/22
S. N. S. T. Anand
23/8/22
23/8/22



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Registering Officer
CUTTACK



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Registering Officer,
CUTTACK

- xxi. Competent authority may impose such further condition as he may think necessary in the interest of mineral development.
- xxii. The depth of quarry below the surface shall not exceed 3 (Three) meters or water level, whichever is less.
- xxiii. The auction holder shall display a sign board at the quarry site and keep a copy of the order at the site for inspection of the inspecting authority.
- xxiv. The auction holder shall arrange road himself for dispatch of minor mineral. He shall not claim road for the purpose.
- xxv. Annual maintenance charges for maintenance of the river embankment on which the loaded vehicles are carrying shall be borne by the auction holders and the amount shall be deposited before the Tahasildar who in turn shall place the fund to the concerned Irrigation Division / CMC / R.D for taking up repairing work. The annual maintenance cost shall be assessed by the Tahasildar & the Executive Agency jointly keeping in view the length of the embankment being used by the auction holder. The vehicle shall not be overloaded and shall be covered properly. In case there is sand deposit on the

Tahasildar, Sadar,
Cuttack 23/8/22

27/8/22
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Registering Office
CUTTACK

road due to carrying of vehicles the same shall be cleaned by the auction holder at his own cost.

xxvi. The auction holder shall operate their quarry only over the demarcated area and in any case the auction holder shall not operate beyond the demarcated area. Any mining or operation in the area beyond demarcated or adjoining the quarry leased out will be reported by the auction holder to Competent Authority (Tahasildar, Sadar, Cuttack) or else penalty will be imposed on the auction holder & other actions will be initiated against the auction holder as admissible under law.

xxvii. Any extraction or transportation is in violation of provisions laid down under OMMC (Amendment) Rule, 2016 attracts penalty and other actions as admissible under law.

xxviii. The auction holder shall not transport sand through vehicle to outside the quarry lease area without valid transit pass i;e FORM Y.

xxix. During the time of issue of transit pass, date, day & time of departure, vehicle No., place of arrival should be mentioned in the transit pass i;e FORM Y. Further, the DIN supplied by the

Tahasildar, Sadar, Cuttack 25/08/22

W. Neelam Prasad
23/8/22
99/11/99



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Registering Officer
CUTTACK

competent authority shall be reflected on the body of the each Y FORM.

xxx. The auction holder shall not engage children within the age group of 6-14 and any such engagement will invite action sanctioned under law.

xxxi. The auction holder shall stop the operation of the quarry immediately after the expiry of the lease deed and shall report before the competent authority.

xxxii. The auction holder shall obey the Acts / Rules / Guidelines / Notifications issued by Govt. from time to time herein after.

Stipulated Conditions as instructed by SEIAA, Odisha.

- 1) It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- 2) Sand quarrying shall not be carried out near the banks of streams within a strip of 1/5 of the width of the stream bed.
- 3) Sand mining shall not be carried out within 200 m of any existing structure such as bridges, embankment, dams, weirs, intake structure (s) either for irrigation or for drinking water

Tahasildar, Sadar,
Cuttack 23/08/22

Mr. Bhatnagar
23/8/22
W. N. Singh
23/8/22
23/8/22



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Registering Officer,
CUTTACK

purposes, or any other cross drainage structure. The distance may extend upto 500 meters in sensitive locations.

- 4) Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- 5) Vehicles hired for transportation of and from the site should in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 6) The depth of the sand mining shall not exceed 3 m. from ground level. No further excavation shall be carried out on reaching the ground water level, even if before reaching 3m depth.
- 7) Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- 8) The vehicles shall not be overloaded and shall be covered with Tarpaulin.

Tahasildar, Badar, Cuttack 23/8/22

Ch. Ranuwar 23/8/22

Pranav 23-8-22
23/8/22
23/8/22



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Registering Officer
CUTTACK



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Registering Officer
CUTTACK

17) The area from which the sand has been extracted be levelled and free of any foreign debris or materials.

18) The surface of stockpile and sand processing areas outside the river bed to be scarified to the depth of 50 C.M graded evenly and the top soil previously stored, returned to its original depth over the area.

19) A separate corpus should be created for reclamation and rehabilitation of the mined out area.

20) A river bed rehabilitation plan should be submitted.

21) The SEIAA, Odisha may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter or modify the above conditions or stipulate any further conditions in the interest of environmental protection.

22) Concealing the factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance

Tahasildar, Sadar,
Cuttack 23/8/22

em. Recovery
23/8/22

Pranab

W. N. 27 in Jan 2022
23/8/22
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99/11/99



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Registering Officer
CUTTACK

and attract action under the provisions of Environment (Protection) Act, 1986.

For any laxity, action shall be taken against the auction holder as per OMMC (Amendment) Rules 2016.

IN WITNESS WHEREOF these presents have been executed in manner here under appearing the day and year first above written.

Witness:

1. *[Handwritten signature]*
870 *[Handwritten]*
D 29.8.22

2.

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ତା: ୨୯/୦୮/୨୨
୨୯/୦୮/୨୨

Signature

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23/8/2022
Tahasildar, Sadar, Guttack
(Sambit Kumar Garnayak)
Competent Authority

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23/8/22
Signature of the Auction Holder

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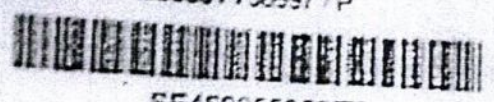


hmvs
Registering Office
CUTTACK

ଭାରତ ସରକାର
 Unique Identification Authority of India
 Unique Identification Authority of India

ପଞ୍ଜୀକରଣ ସଂଖ୍ୟା / Enrollment No: 1040/16663/00008
 ଠିକଣା / Address
 Prakash Chandra Rautray
 BAJAPUR DURGAPUR
 Bapatpur
 Bapatpur Khurdha Khorda
 Odisha 752000
 9437187544

Ref: 16087 / 098 / 758686 / 752697 / P



SE459055858FT



ଆପଣଙ୍କ ଆଧାର ସଂଖ୍ୟା / Your Aadhaar No. :

7981 7639 8391

ଆଧାର - ସାଧାରଣ ଲୋକର ଅଧିକାର



ଭାରତ ସରକାର
 Government of India



ପ୍ରକାଶ ଚନ୍ଦ୍ର ରାଉତରାୟ
 Prakash Chandra Rautray
 ପିତା : ପ୍ରମୋଦ କୁମାର ରାଉତରାୟ
 Father : Pramod Kumar
 Rautray
 ଜନ୍ମ ତାରିଖ / DOB : 07/09/1979
 ଲିଙ୍ଗ / Male



7981 7639 8391



Prakash Chandra Rautray

THE HIGH COURT BAR ASSOCIATION

SECRETARY

NAME.: NIRANJAN PARIJA

B.C.E. No. : O - 11 / 2013

KATWA
Secretary

PRESENT ADDRESS:-
 FRIENDS COLONY, BUKI BAZAR,
 MANGALABAG, CUTTACK- 753001

PERMANENT ADDRESS :
 SAME AS ABOVE

PH - 0671-2433840, 8763299220

Renewed upto.....
 Renewed upto.....

THE HIGH COURT BAR ASSOCIATION
CUTTACK, PHONE No- (0671) 2507810

Niranjana Parija
 24.8.22



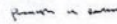



Security Deposit - Rs 3257925/- (5%)	162897.00
Royalty - Rs 1133040.00 (2% + 5%)	552300 + 10777740 = 11046 + 538887.00 = 549933.00
DMF - Rs 1133040.00 (2%)	22661.00
EMF - Rs 566502.00 (2%)	11331.00
TDS - Rs 226601.00 (5%)	11331.00
SR - Rs 1894.00 (2%)	38.00
DR - Rs 55230.00 (2%)	1105.00

Rs 16571196.00

Rs 759296.00

Rs 331424.00

Rs 1090720.00

Registered Lease Advance with Rent Immovable Deed									
Nature of the Document		LEASE ADVANCE WITH RENT				Volume Number : 134			
Date of Execution		23/08/2022				Place of Execution : CUTTACK			
Document Number		10392206368				Registration Date : 24/08/2022			
FIRST PARTY DETAILS									
Name		Photo		Thumb Impression		Signature			
THE GOVERNOR OF ODISHA REPRESENTED THROUGH TAHASILDAR SADAR CUTTACK (GOVT)		---		---		---			
SECOND PARTY DETAILS									
Name		Photo		Thumb Impression		Signature			
PRAKASH CHANDRA ROUTRAY									
PROPERTY DETAILS									
Sl.No.	District	Village/Thana	Khata	Plot	Property Area	Kisam	Market Value	Sabak Khata No.	Sabak Plot No.
1	CUTTACK	PRATAP NAGARI-43	1030	1248	13Acre	SAND	162500000	Not Available	Not Available
Property Transaction Details									
East	West	North	South	SOURCE-KUAKHAI RIVER SAND PRATAPNAGARI, SAIRAT CASE NO.30/2020-2021					
NA	NA	NA	NA						
IDENTIFIER DETAILS									
Name		Father's / Husband's Name			Identifier Address			Profession	
NIRANJAN PARIJA		LATE MURALIDHAR PARIJA			AT-FRIENDS COLONY, BUXIBAZAR, DIST-CUTTACK			Advocate	
Name		Photo		Thumb Impression		Signature			
NIRANJAN PARIJA									
REMARK DETAILS									
Remark									
K									



सत्यमेव जयते

392508938

INDIA NON JUDICIAL
Government of Odisha

e-Stamp

30/12/23

Certificate No.	: IN-OD49505915438946X
Certificate Issued Date	: 26-Dec-2025 11:48 AM
Account Reference	: NONACC (SV)/ od5000604/ CUTTACK/ CD-CTK
Unique Doc. Reference	: SUBIN-ODOD500060489041093660670X
Purchased by	: GOVERNOR OF ODISHA THROUGH MINING OFFICER CUTTACK
Description of Document	: Article IA-35 Lease Deed
Property Description	: MOUZA PRATAPNAGARI
Consideration Price (Rs.)	: 3,80,04,893 (Three Crore Eighty Lakh Four Thousand Eight Hundred And Ninety Three only)
First Party	: GOVERNOR OF ODISHA THROUGH MINING OFFICER CUTTACK
Second Party	: PRAKASH CHANDRA RAUTRAY
Stamp Duty Paid By	: PRAKASH CHANDRA RAUTRAY
Stamp Duty Amount(Rs.)	: 16,39,643 (Sixteen Lakh Thirty Nine Thousand Six Hundred And Forty Three only)



Please write or type below this line

Prakash Chandra Rautray
26.12.2025

Sambal Sahoo
26.12.2025

Prakash Chandra Rautray
26.12.2025

Prakash Chandra Rautray
26.12.2025

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STAMP DUTY

Stamp Duty is a tax levied on the value of the document. It is payable by the person who is responsible for the document. The amount of stamp duty is determined by the Government of Odisha. The stamp duty is payable in cash or by bank transfer. The stamp duty is payable to the Government of Odisha. The stamp duty is payable to the Government of Odisha.



Endorsement of the certificate of admissibility

Stamping Authority
Collection Centre
Total - 760474

CHANDAN SINGH
DSR Office, Cuttack
Account ID-04090D5000604

Signature of Registering officer

Endorsement under section 52

Presented for registration in the office of the Sub-Registrar District Sub-Registrar CUTTACK between the hours of 10:00 AM and 1:30 PM on the 30-12-2025 BY THE GOVERNOR OF ODISHA THROUGH MINING OFFICER SAMBIT SAHOO, son/daughter/wife of of AT-CUTTACK CIRCLE, CUTTACK by caste, profession and finger prints affixed.

SIGNATURE OF PURCHASER

Signature of Registering officer

Signature of Presenter / Date: 30-Dec-2025

Endorsement under section 58

Microfilm is admitted by

NAME	PHOTO	THUMB IMPRESSION	SIGNATURE	DATE OF ADMISSION OF EXECUTION
THE GOVERNOR OF ODISHA THROUGH MINING OFFICER SAMBIT SAHOO		 310716692		30-DEC-2025
PRASANT KUNDRA SUTAR		 24577216		30-DEC-2025
Identified by RATIKANTA NAYAK Son/Wife of MAHADEB NAYAK of AT-PRATAP NAGARI, PO-BHANPUR, CUTTACK CUTTACK by profession				
RATIKANTA NAYAK		 44052911		30-DEC-2025

Registering Officer
CUTTACK

Signature of Registering officer

Date: 30-Dec-2025

Endorsement of certificate of registration under section 60

Registered and true copy filed in : Office of the District Sub-Registrar , CUTTACK

Book Number : 1 || Volume Number : 194

Document Number : 1039.508822

For the year : 2025

Date: 30/12/2025

Signature of Registering officer

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Rees 2019

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B. 760139.00.
U.C. 335.00.

D. 760174.00.



Sambit Saha

Prakash Ch. Rautray

Registering Officer
CUTTACK

Sambit Saha

Mining Officer

26/12/25

FORM - N

Form of Quarry Lease

[See rule 27(13)]

THIS INDENTURE made this 26th day of DEC., 2025

Between

The GOVERNOR OF ODISHA THROUGH MINING OFFICER, CUTTACK (Hereinafter called the "Lessor" of the one part)

AND

Prakash Chandra Rautray, aged about 46 years, S/o. Late Pramod Kumar Rautray, by Caste Khandayat, by profession: Business, At Durgapur, Po-Bajpur(Gurujanga), PS-Khordha, Dist - Khordha, Pin-752060, Adhaar No.-798176398391, PAN-AJXPR7345B(Hereinafter called the "lessee" which expression shall be used where the context so admits be deemed to include the heirs, executors, administrators, assignees) of the other part

WHEREAS the lessee has applied to the Competent Authority concerned for a quarry lease for sand (minor mineral) in accordance with the provisions of the Odisha Minor Minerals Concession Rules-2016 (Amendment up to 2023) in respect of the land described in the Part- I of the schedule.

The lease period of the source is for 5 years from the date of registration of the lease deed i.e. 24.08.2022. Accordingly, the lease agreement was executed and registered under Indian Registration Act and Odisha Registration Manual for 'one year' to the period from dt.24.08.2022 to 23.08.2023 vide lease agreement bearing document no. 10392206368 dt. 24/08/2022.

Prakash Ch. Rautray
26-12-2025

Prakash Ch. Rautray
26/12/25

Prakash Ch. Rautray
26/12/25

Now the Competent Authority hereby demises to the lessee the land described in Part- I the schedule hereunder written and delineated in the map hereunto annexed.

The said demised pieces of land shall be held by the lessee for the remaining period of lease i.e. for 4 years from the dt. 24/08/2023 to dt. 23/08/2027 i.e. the completion of the total lease period of 5 years with reference to the lease agreement bearing document no. 10392206368 dt. 24/08/2022 made earlier in this regard, registered under Indian Registration Act and Odisha Registration Manual, subject to the terms, covenants and conditions herein provided.

And as per the modification of EC vide SEIAA file No. 54874/195-MINB1/02-2022, Dt -21.11.2024, the modified EC is granted for maximum excavation of **9900 CUBIC METERS** of sand annually, from the source for the rest of the lease period i.e. from dt. 27/06/2023 to dt. 26/06/2027, subject to adherence to the conditions put by SEIAA.

The Lessee has paid an interest free security amount of **Rs. 32,57,925** (Rupees Thirty Two Lakh Fifty Seven Thousand Nine Hundred and Twenty Five only).

And, as per the provision of OMMC Rules 2016 (Amendments up to 2023), the **minimum annual assessment of fund** is as detailed below-

1. The Royalty amount of Rs. 3,46,500.00 (Rupees Three Lakh Forty Six Thousand Five Hundred only).
2. Additional Charge of Rs. 67,61,700.00 (Rupees Sixty Seven Lakh Sixty One Thousand Seven Hundred Rupees only).
3. Surface Rent = Rs. 1,894.00 (Rupees One Thousand Eight Hundred Ninety Four only).
4. Contribution to EMF = Rs. 17,325.00 (Rupees Seventeen Thousand Three Hundred Twenty Five only).
5. Contribution to DMF = Rs. 34,650.00 (Rupees Thirty Four Thousand Six Hundred and Fifty only).
6. Dead Rent = Rs. 55,230.00 (Rupees Fifty Five Thousand Two Hundred and Thirty only).
7. T.D.S. = Rs. 1,44,345.98 (Rupees One Lakh forty Four Thousand Three Hundred forty Five and Ninety Eight Paise only).
8. Besides these, the lessee has to pay the annual assessment of Income Tax and G.S.T as applicable before the appropriate authority and produce proof thereof to the lessor each year in respect of the period of the lease.

AND WHEREAS, the Competent Authority has communicated his approval to the grant of lease on the terms, covenants and conditions hereinafter contained.

Mining Officer
 Cuttack Circle, Cuttack
 26/12/2023
 Sarbajit Saha
 26/12/2023
 Praveen Ch. Behera
 26/12/2023
 Rakshita Singh
 26/12/2023
 Tushar Kumar Sanyal
 26/12/2023

NOW THIS INDENTURE WITNESSETH AS FOLLOWS:

The Lessor hereby demises to the Lessee the land described in Part 1 of the Schedule hereunder written and delineated in the map hereunto annexed.

The said demised pieces of land shall be held by the lessee for a term of **4 (four) years** from dt.24/08/2023. This lease deed is hereby executed and registered under Indian Registration Act and Odisha Registration Manual, subject to the terms, convents, conditions hereinafter provided.

IN WITNESS WHEREOF these presents have been executed in manner hereunder appearing the day and year first above written.

PART-I

The schedule above referred to Location and area of the lease
Village- Pratapnagari, PS-Sadar, G.P.- CMC Ward No. 58, Tah-Cuttack Sadar, Plot No. -1248, Khata No.- 1030, Kisam-Nadi, Area (in Hac.)- 5.26Hac, R.I. Circle- Telengapentha, District-Cuttack, Odisha.

Bound by the co-ordinates

N20° 23'35.228", E85°52'19.583"
N20° 23'38.304", E85°52'13.160"
N20° 23'29.848", E85°52'11.120"
N20° 23'26.619", E85°52'16.732"

Herein called as "Said lands"

PART- II

Terms and conditions of the lease

(1) The lessee shall pay to the State Government surface rent before the execution of the lease-deed for the remaining period of the year and thereafter pay such yearly rent on or before the 15th January of every year.

(2) The lessee shall pay dead rent for the remaining period of the year before the execution of the lease deed and thereafter pay yearly dead rent on or before the 15th January of every year and an account of the royalty payable by him shall be kept by the Competent Authority and as soon as the royalty payable by him becomes equal to or in excess of the dead rent already paid by him, he shall remove the minor minerals only after payment of the royalty and in such cases advance dead rent paid by him shall be deemed to have been merged into the amount of royalty he was liable to pay.

(3) The lessee shall pay to the Government, compensation for all damages, injuries or disturbance which has been caused by him in the course of mining operation and shall indemnify the Government against all claims which may be made by third parties in respect of such damage, injury or disturbances.

Sambit Satish
Mining Officer
26/12/2023
Cuttack Circle, Cuttack

26/12/2023
26/12/2023
Bachchananda
Pradeep Kumar
26/12/2023

(4) The lessee shall commence quarrying operations within three months from the date of execution of the lease deed which shall be carried on in a proper, skillful and workman-like manner and the lessee shall send to the Director and Deputy Director or Mining Officer concerned, under whose jurisdiction the area is located and to the Director of Mines Safety, Bhubaneswar an intimation in Form H of the opening or reopening of the quarry so as to reach them within a period of fifteen days from the date of such commencement.

(5) If the lessee does not work upon the quarry for a continuous period of six months, the lease shall be liable to be cancelled, unless prior permission has been granted by the Competent Authority for such stoppage on reasonable grounds:

Provided that the Competent Authority may, on an application made by the lessee before it is cancelled and on being satisfied that it will not be possible for the lessee to undertake mining operations or to continue such operations for reasons beyond his control, make an order within a period of one month from the date of receiving such application and subject to such conditions as may be specified to the effect that such lease shall not be cancelled.

(6) The Lessee shall allow reasonable facilities of access to other concessionaires of major and minor minerals, as may be directed by the competent authority.

(7) If any minor mineral not specified in the lease deed is discovered in the leased area, the lessee shall report it forthwith to the Competent Authority and the Director and the lessee shall not win or dispose of any such minor mineral unless such minor mineral is included in the lease deed or a separate prospecting license-cum-mining lease or mining lease or quarry lease, as the case may be, is granted in favour of the lessee. If he fails to apply for a prospecting license-cum-mining lease or mining lease or quarry lease, as the case may be, to extract the newly discovered minor mineral within three months from the date of discovery or if he declares his intention not to work upon the discovered minor mineral, the State Government or the Competent Authority, as the case may be, may grant prospecting license-cum-mining lease or mining lease or quarry lease in respect of that minor mineral to any other person after observing the procedure specified under these rules for the purpose: Provided that, if the mineral discovered is not a minor mineral, the lessee shall not be entitled to any preference for the purpose of obtaining a lease for the new mineral, by reason only of the lands being included in his earlier lease for extraction of minor mineral.

8. The lessee shall not carry on or allow to be carried on, any quarrying operation at any point within a distance of:—

(a) One hundred meters from any Railway line (except under and in accordance with the written permission of the Railway Administration concerned) and in case of National Highway, State Highway, monuments, heritage sites, or any reservoir, except in accordance with the previous permission of the Collector.

(b) Fifty meters from any tank, canal, road (other than a National or State Highway or other public works or buildings or inhabited

Sambit Saha
Mining Officer
Cuttack Circle, Cuttack
26/12/2025

Pradyumn Choudhary
26/12/2025

Dr. Roshan Kumar Singh
26/12/2025
Dr. Tushar Kumar Singh
26/12/2025

rupees fifty thousand and may cancel the lease and forfeit the security deposit.

19. The lessee shall report about all accidents involving injury or loss of life or loss or damage to property forthwith to the concerned Competent Authority and Collector of the District.

20. If any Government dues payable under the lease deed remain unpaid for one month beyond the date fixed in the lease deed for such payment, the Competent Authority or any officer authorized by him may enter into the leased area and seize all or any of the minor minerals or other movable properties and may dispose of such seized minor minerals or properties towards sufficient satisfaction of the Government dues and all costs and expenses occasioned by the non-payment thereof and if any such government dues remain unpaid over two months beyond the date fixed in the lease agreement for such payment, the Competent Authority may determine the lease, and take possession of the leased area on re-entry without prejudice to such action as may be taken under the provisions of the Odisha Public Demands Recovery Act, 1962 for recovery of such dues.

21. The Controlling Authority shall have the right to pre-emption at current market rates over all minor minerals extracted or collected by the lessee and shall be indemnified by the lessee against the claims of any third party in respect of such minerals.

22. The lessee shall remove all minor minerals extracted before the end of the lease period or of its determination, if it is determined earlier, and all other materials and structures within such reasonable period not exceeding two months or as the Competent Authority may allow.

23. All minor minerals, materials, machineries, buildings and other structures, left in the leased area after the date-line fixed or time allowed by the Competent Authority shall be deemed to be the property of the Government and the Competent Authority may dispose of such property by public auction and the sale-proceeds shall be credited to Government account with the approval of Controlling Authority.

24. If any mineral other than minor mineral is found in the area in course of quarrying of minor minerals, the lessee shall intimate in writing the fact to the Competent Authority and the Director forthwith and the lease shall be determined without payment of any compensation to the lessee.

25. The lessee shall ensure proper maintenance of hill slopes so as to prevent major erosion and observe all such safeguards as provided in the Mines Act, 1952 and the rules and regulations framed hereunder from time to time.

26. The lessee shall carry out quarrying operation with appropriate environment safeguards and shall take such steps for reclamation and rising of plantations in the lease area in line with the prescriptions under rules 29 to 37 of the Granite Conservation and Development Rules, 1999.

27. The lessee shall keep the Government indemnified from any liability, compensation damage etc., arising out of his acts or omissions as a lessee during the subsistence of the lease.

Sambal Saran
Mining Officer 26/11/2025
Cuttack Circle, Cuttack

by Rakesh Kumar Singh 26/11/2025
by Pradyumn Kumar Sahoo 26/11/2025

PART-V

Liberties, powers and privileges reserved to the State Government

The State Government or any officer, or persons authorized by it in that behalf has the liberty and power to enter into and upon the leased area to carry on any operation in connection with survey, sampling, testing, quarrying processing, stacking and transportation of mineral as may be deemed necessary.

PART-VI

Provision regarding Rents and Royalties

1. The lessee shall, during the subsistence of this lease pay to Government royalty in respect of the minor mineral removed by him from the leased area at the rates prescribed in Schedule II and surface rent at the rate prescribed in Schedule I.
2. All payments relating to rents, royalties, fees, etc., as provided under these rules shall be paid to the State Government free from all deductions, at the District Treasury/Sub-Treasury and in such manner as the Competent Authority may prescribe.
3. For the purpose of computing the royalties, the lessee shall keep correct amount of minor mineral produced, stacked and removed from the lease area and submit a return to the Competent Authority and Director in Form K & Form P.
4. The lessee shall pay royalty in advance as per the OMMC Rules, 2016 (Amended up to 2023).
5. The lessee shall pay surface rent in advance and not later than 15th January and 15th July of each year.
6. The lessee shall in addition to the rent and royalties, also pay the contribution DMF & the EMF at the rate specified in the rules.
7. The lessee shall also pay the additional charges at the rate of Rs. 683/- (Rupees Six Hundred Eighty Three only) per cubic meter.
8. The maximum quantity of sand allowed to be extracted for the rest of the lease period of the quarry lease shall be 9900CuM. The lessee shall conduct Annual Replenishment Survey with the help of a RQP in accordance with the guidelines fixed by the SEIAA and submit the Annual Replenishment Survey report before the SEIAA, unfailingly before the stipulated time. The maximum quantity of sand allowed to be extracted for the subsequent years of the quarry lease shall be decided on the basis of the recommendation of SEIAA.

Part VII

Additional Mandatory Conditions

1. Mining of sand shall be carried out strictly on the basis of the Mining Plan and EC. In case the lessee seeks to carry out mining through mechanized means, he/she shall essentially seek

Somesh Saha
Mining Officer
Cuttack Circle, Cuttack
26/12/2023
Pradyumn Kumar
26/12/2023
Rudra Kumar Singh
26/12/2023
Pradyumn Kumar
26/12/2023

- modification of Mining Plan and subsequently the EC. Without the modification of Mining Plan and EC, the Lessee shall not be allowed to extract and load the sand through mechanized means.
2. The lessee shall obey the OMMC Rules 2016 (Amended up to 2023) in its entirety, and any amendments brought to the aforementioned rule from time to time.
 3. Lessee shall unfailingly comply with the orders and instructions passed by the Competent Authority.
 4. Violation of the provisions of the Mining Plan and EC may draw suspension of the lease. The competent authority may decide the lease in case of gross violation of the norms mentioned in the OMMC Rules 2016 (Amended up to 2023), Approved Mining Plan, EC and CTO.
 5. The lessee shall fix and maintain the boundary pillars unfailingly as per the approved Mining Plan and carry out mining strictly within the area of lease.

(For and on behalf of Governor of Odisha, in the presence of Witnesses)

Witnesses

1. *Pankhulanagar*
S/o. Mahadev *26/12/2025*
At. Anandapragara
Bhanpur
CTC
753011

2. *Tushar Kumar Sengupta*
S/o. Chandra *26/12/2025*
At. Pradyumna Nayak
Bhanpur
CTC
753011

Sambit Sahoo *26/12/2025*
Mining Officer
Signature of the Lessor
Cuttack

Prakash *26/12/2025*
Signature of the Lessee

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Orissa)

To,

The Lessee
PRAKASH RAUTARAY
AT-GURUJANGA, PS-KHORDHA, DIST-KHORDHA -752060

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/OR/MIN/54874/2020 dated 05 Feb 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC22B001OR162187 |
| 2. File No. | 54874/195-MINB1/02-2022 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Pratapnagari Sand Bed mines on river Kuakhai over an area of 5.26 Ha/ 13 Acre in village Pratapnagari, under Cuttack Sadar Tahasil of Cuttack district of Tahasildar, Sadar Cuttack |
| 7. Name of Company/Organization | PRAKASH RAUTARAY |
| 8. Location of Project | Orissa |
| 9. TOR Date | 01 Jan 1900 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 03/06/2022

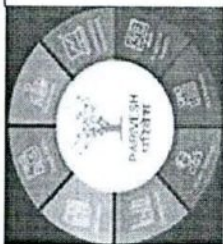
(e-signed)
Sri Susanta Nanda
Member Secretary
SEIAA - (Orissa)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)





**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
ODISHA, BHUBANESWAR**

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)
SRF 2/1, Unit-IX, Bhubaneswar-751022. Tel: 0674-3510075, E-mail: setaa.orissa@gmail.com

SEIAA File No: 54874/195-MINB1/02-2022

Project: Application of Sri.Prakash Chandra Rautaray for mining of Sand from Kuakhai River sand, Pratapnagari over an area of 13.00 Acres or 5.26Ha in Village-Pratapnagari, Tahasil- Sadar Cuttack, District- Cuttack - Environmental Clearance reg.

Ref: Your online application dated 05.02.2022 for issue of EC vide File No: SIA/OR/MIN/54874/2020

Sir,

This has reference to your online application seeking environmental clearance of the mining project for mining of Sand from Kuakhai River sand, Pratapnagari over an area of 13.00 Acres or 5.26Ha in Village-Pratapnagari, Tahasil- Sadar Cuttack, District - Cuttack. The proposal falls in the category 1(a)- 'Mining of minerals' in the schedule of EIA Notification, 2006 as amended from time to time. The proposal has been appraised on the basis of the documents enclosed with the application, such as Form-2, Final EIA/EMP Report, Public Hearing Proceedings, Form-1, PFR, Approved Mining Plan, etc and clarifications furnished to SEAC in response to their observations.

2. The proposed activities in a nut shell as observed are as follows: -

- a. This is a proposal for mining of sand from Kuakhai River sand, Pratapnagari lying in the Kuakhai River bed located at village- Pratapnagari, Tahasil- Sadar Cuttack, District - Cuttack, over lease area of 13.00 Acres or 5.26Ha.
- b. The mining lease is an identified sairat source in the DSR. The Kuakhai River sand, Pratapnagari sairat source will be leased out under the OMMC Rules, 2016 by Tahasildar, Cuttack Sadar to the successful bidder on the basis of public auction for a lease period of 5 years.
- c. The mining plan of the mining project prepared has been approved by Deputy Director of Geology, Directorate of Geology, Bhubaneswar on 21.05.2020.

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- d. The cluster certificate has been furnished by the Tahasildar certifying that there is no other mine located within 500 meters from the periphery of the proposed mine lease area. As reported by the Tahasildar, this sairat source is not a part of any cluster.
- e. The Term of Reference (TOR) was issued for this project vide letter No. 9646/SEIAA on dated 19.11.2020.
- f. The Public Hearing meeting was held on 10.11.2021 at 11:30 A.M. at Dhakulei Nodal Bidyapitha, Pratapnagari, under Cuttack Sadar- Tahasil of Cuttack district. The major issues raised during public hearing were on dust pollution, water sprinkling arrangements, tarpaulin cover on sand loaded vehicles, plantations, increase of traffic movement, damage of road, humps on road, employment.
- g. The baseline data has been collected from October'2020 to December'2020 (Post - monsoon) for the project.
- h. **Location and Connectivity** - The mine area is a part of the Survey of India Toposheet No. 73 H/3 bounded by Latitude: 20°23'40.87"N to 20°23'53.84"N Longitudes: 85°52'09.60"E to 85°52'19.81"E. The mining of sand will be over Khata No.1030, Plot No- 1248 and the Kisam is 'Nadi'. Nearest Town is Cuttack, nearest road is Puri- Canal Road (0.5 Km), nearest railway station is Baranga Railway station (4.5 Km) from the mine.
- i. **Total Reserves and Production Details:** – The project proponent has submitted that the total geological reserve has been estimated as 189396 cum with depth of sand 3.0m. Similarly, the mineable reserve of river bed sand has been estimated to be 137520 cum with depth of sand 3.0m. The project proponent has proposed a total production of 82500 cum of sand with depth of sand 3.0m from this quarry during the valid lease period of 5 years with a maximum production of 16500 cum per annum by open cast semi mechanized method. Excavation & loading of sand will be done through dumpers and trucks/tractors manually and transportation will be carried out by haiwa/ truck/ tractors.
- j. **Replenishment Study Report:** The project proponent has submitted that replenishment study has been done during the pre-monsoon (May-2021) and post-monsoon season (Oct-2021). Replenishment Study Report has been submitted by project proponent and it shows that 100% replenishment can be done and the proposed production from the lease is 82500 cum for 5 years and replenishment quantity of sand is 145600 cum per year which is more than proposed mining capacity of sand i.e. 16500 cum per year.
- k. **Water Requirement:** – The total water requirement will be 3.0 KLD for different purposes like Domestic, Dust suppression, plantation purposes.
- l. **Power Requirement:** - No use of electric power as the operation will be done in the day time. DG set will be used as source of power.

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- m. **Green Belt Development:** Greenbelt plantation will be done by planting 250 saplings of suitable species per annum by the lessee in vicinity of the river bank, haulage roads and near village.
- n. **Employment Potential:** - A total of 30 nos. of manpower are to be employed in the sand quarry.
- o. The project cost is estimated to be Rs. 10.0 lakhs and environment management cost allocated for the project is Rs. 4.00 lakhs per annum and social development cost will be 8.40 lakhs for compliance to public hearing demand.
- p. The Environment consultant M/s Kalyani Laboratories Pvt. Ltd. Bhubaneswar along with the project proponent has made a detailed presentation on the EIA/EMP report on 18.02.2022.
3. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B1 as the mining lease area is more than 5ha and less than 100ha.
4. The proposal is duly appraised by the SEAC in its meeting held on 18.02.2022. The SEAC has submitted the appraisal report and recommended for grant of EC for the proposal valid upto lease period with stipulated conditions.
5. The State Environment Impact Assessment Authority (SEIAA) after considering the proposal and recommendations of SEAC, Odisha hereby accords Environmental Clearance in favour of the project valid upto lease period under the provisions of EIA Notification 2006 and subsequent amendments thereto subject to strict compliance of all stipulated conditions. This EC shall take effect from the date of registration of duly executed lease deed in this regard by the Tahasildar and shall be coterminous with the expiry of lease period.
6. The Tahasildar, Cuttack Sadar who is the lease granting authority in this case is responsible for monitoring strict compliance of the following conditions of grant of environment clearance, by the project proponent(lessee).

7. **Stipulated Conditions:**

- 7.1 This Environmental Clearance is given with a condition that "maximum depth of extraction shall be 1.5m, and maximum permissible quantity of sand is 15780Cum in the 1st year, pending submission of rate of replenishment study at site. Rate of replenishment study at the site shall be conducted and report shall be submitted by November, 2022 as per prescribed method(enclosed as Annexure)."

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- 7.2 In view of the likely revision of DSR for Cuttack District in future the details of this minor mineral reserve to be ascertained in the revised DSR.
- 7.3 In view of the difference commonly found in sand deposits, the determination of mining lease by local Tahasildar considering the dimensions like average length, breadth and height of the deposit to be re-ascertained by the Revenue Department and RQP for final exploitation of sand and higher revenue for the state of Odisha.
- 7.4 All the provisions of Sand Policy of Govt. Of Odisha dated 02.09.2021 to be followed for this sand mining project.
- 7.5 Revised mining plan shall be prepared based on essential physical criteria as per Enforcement and Monitoring Guidelines for Sand Mining, January 2020 of MoEF & CC, Govt. of India enclosed in Annexure. Lay out of Progressive Mine Closure Plan shall also be incorporated in the revised mining plan.
- 7.6 Adequate measures shall be taken to prevent unauthorised mining.
- 7.7 Sedimentation flow shall be determined through a study during pre-monsoon, monsoon & post-monsoon period.
- 7.8 Permission to use public road including Ring road, Cuttack from the appropriate authority shall be obtained by PP including its maintenance shall be done.
- 7.9 A site visit to be planned by SEAC in 3 months' time to ensure implementation of agreed measures.
- 7.10 All the individual quarry lessee holders coming under the Tahasil, Cuttack Sadar jurisdiction shall create a common forum in coordination with the Tahsildar and contribute funds to it for grading, compaction and maintenance of haulage road used for transportation of mineral, plantation of saplings of native tree species along the approach roads, river banks and in community areas in consultation with the Gram Panchayat, etc for prevention of environmental pollution and damage during mining activity. All mining activity shall be done in scientific manner to safeguard degradation of environment. All the individual lease holders of the Tahasil shall implement the EMP as proposed for the project. The Tahasildar shall ensure the compliance of this condition along with all lease holders of his jurisdiction.
- 7.11 The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The detailed methodology for finding the rate of replenishment study of sand is laid down in the Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF & CC, Govt. of India. The finding of the study shall be submitted to SEIAA to assess the rate of

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- replenishment of mined out sand in the lease area. Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year if satisfactory replenishment study report is not submitted. The submission of study report of rate of annual replenishment of sand within one year is obligatory for the project proponent.
- 7.12 The project proponent should carry out River bed sand mining manually by engaging local laborers in force to check over exploitation of sand at the source.
- 7.13 Any change in the plan or quantity to be produced shall require prior approval of SEIAA.
- 7.14 The Tahasildar has submitted the cluster certificate of the mines located within 500 meters from the periphery of the proposed mine lease area. This EC is liable to be cancelled/revoked if the submission on cluster is found to be incorrect/false in future.
- 7.15 There shall be a 'no working zone' to protect the embankment on both sides, road or rail bridge in the vicinity, if any, dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. 10 % of the width of river shall be left intact along the embankments on both sides as 'no mining zone'. Further, no mining shall be allowed within 200 m of any existing structures dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. In case of River Bridge, this no mining zone shall extend upto a minimum stretch of 200 meters from the bridge and it may extend upto 500 meters in sensitive locations. The lease area shall be accordingly curtailed to carve out the actual sand mining area within the leasehold. Exact map of the lease area, and the 'no mining zone' shall be drawn to scale, showing the DGPS coordinates of all corner points, and the location of the bridge, embankment, extraction route & other structures; and such map has to be submitted to SEIAA by the project proponent through the Tahasildar within three months of the date of issue of the EC. The quantum of sand allowed to be extracted will be worked out on the basis of the actual working area.
- 7.16 The lease area and the actual working area shall be demarcated on the ground by erecting durable masonry /concrete pillars by the project proponent and photographs of proof of the same shall be submitted along with six monthly compliance report.
- 7.17 The project proponent shall take prior statutory and regulatory clearance as required from the concerned authorities in respect of the project, before carrying out any operation.
- 7.18 Mining is not permissible within the water channel or stream flow area. No stream shall be diverted for the purpose of mining and no natural water course shall be obstructed. The mining or any ancillary activity shall not in any way disturb the flow

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pattern of the river water during the non monsoon period. There shall be no sand mining in the river during the rainy season or when there is flow of water in the river.

- 7.19 Sand mining operations shall not affect the existing sources for irrigation / drinking water / industrial purpose.
- 7.20 The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.
- 7.21 No transportation of the minerals shall ordinarily be allowed on any road passing through villages/habitations/forest land without prior explicit permission. Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/Gram Panchayat/BDO and only after required strengthening, such that the carrying capacity of road is increased to handle the sand truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density. Plying of sand extraction trucks may be allowed on roads / path ways passing close to schools, temples, hospitals and such other public places only with prior written permission of competent authority.
- 7.22 Vehicles hired for transportation of sand from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 7.23 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of sand transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of sand trucks.
- 7.24 The project proponent shall take all precautionary measures against causing damage to flora and fauna of the locality. Necessary sprinkling of water on Haulage Road and avenue plantation shall be done. The PP shall plant and nurse to full establishment a minimum of 100 number of saplings of native tree species along the approach roads, river banks and in community areas in consultation with the Gram Panchayat. Photographs of proof showing the plantation shall be submitted along with compliance report.

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- 7.25 Water spray should be made on the road/extraction paths to control dust emission during transportation of sand.
- 7.26 Bio - toilet provision shall be made by the project proponent.
- 7.27 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
- 7.28 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed in coordination with the Tahasildar. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha, OSPCB and Regional Office of MoEF & CC, Bhubaneswar along with the six monthly compliance report.
- 7.29 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
- 7.30 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF& CC, Bhubaneswar, in hard and soft copies on 1st day of January, April, July, October of each calendar year, failing which EC is liable to be revoked. The proponent shall upload the compliance report including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions. The concerned Tahasildar shall ensure the uploading of EC compliance report in the parivesh portal by the project proponent.
- 7.31 River Bank stabilization shall be made through stone patching. Plantation of adequate number native species on river banks and both sides of haulage roads shall be made.
- 7.32 The activities proposed in action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the action plan and within a stipulated time frame. The Status Report on implementation of action plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.
- 7.33 The project proponent shall comply in true spirit all the issues raised and recorded in proceedings of public hearing w.r.t. environment / pollution / CER shall be complied by the Mining Authority as per OM F. No. 22-65/2017-IA.III, dated 30.09.2020 of MoEF&CC, Govt. of India.
- 7.34 Stone patching on river bank with plantation in-between and the ramp construction shall be done in consultation with and advice of concerned Water Resource Department, Government of Odisha.

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- 7.35 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- 7.36 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure that the project proponent submits quarterly compliance reports.
- 7.37 The concerned Regional Office of the MoEF&CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF&CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 7.38 A copy of this Environmental Clearance letter shall be displayed on the website of the Odisha State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.
- 7.39 The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry. The advertisement shall be made within seven days from the date of receipt of the Clearance letter and a copy of the same shall be forwarded to the Regional Office of MoEF&CC, Bhubaneswar.
- 7.40 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat /Panchayat Samiti /ZilaParisad /Municipal Corporation / Urban Local Body as the case may be. A copy of the environmental clearance letter can be downloaded from the Ministry portal (www.parivesh.nic.in).
- 7.41 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.
- 7.42 The SEIAA, Odisha may revoke or suspend this EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
- 7.43 The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.
- 7.44 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in

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withdrawal of this environment clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.

- 7.45 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
- 7.46 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 7.47 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Yours Faithfully,


Member Secretary

Copy to

1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Cuttack/ Sub Collector, Cuttack/ Tahasildar, Cuttack Sadar for Information and necessary action.
7. Guard file for record/Website/Parivesh Portal.

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Member Secretary

Annexure-1

The replenishment study for river bed sand is very essential in order to have a check on possible over exploitation. It is assumed that the riparian habitat disturbance is minimum if the replenishment is equal to excavation for a given stretch. It is imperative to have a study of replenishment of sand material during a defined period for sustainable sand mining. As per the MOEF&CC, Govt. of India's Enforcement and Monitoring Guideline for Sand Mining, 2020, there are two methods prescribed for the study of rate of replenishment of sand on a stretch of river bed. These are (1) physical survey of the field by the conventional method and (2) use of UAV / Drone and other image data processing techniques. The second method UAV/ Drone method is the one which has been found suitable for the above purpose, and recommended by the ORSAC, Bhubaneswar.

The UAV / Drone method briefly is as follows:

The Drone /UAV is fitted with the advanced camera used for survey purposes. The survey is conducted using a set of instruments and compatible software to depict the topography of the study area (the lease area) by utilizing the properly referenced data.

After running the prescribed steps, the software shall automatically generate orthorectified imagery. Ground truthing is done at minimum 5 locations spread evenly across the lease area by using DGPS instruments. The readings from DGPS instruments are compared with the Drone Data for accuracy assessment.

The study shall have the details of establishment of bench mark by putting a number of pillar points and various Ground Control Points (GCP) at the site, observing by DGPS the various GCPs for permanent bench marks and control points. The summary of the elevation data from each session's profile based on the post monsoon survey is mentioned in the tabular form. A detailed comparison sheet of both pre-monsoon and post-monsoon elevation data is prepared. Cross sectional depiction of deposition and erosion for each section in pre and post deposition seasons shall be given.

Drone images are used to recreate highly accurate orthomosaic maps of mining sites and quarries. Each pixel contains 2D geo tagged information (X, Y), and can be used for distance and surface measurements. A densified point cloud can be generated from Drone images and data. Each point contains geospatial (X,Y,Z) information. It provides an accurate model of a site for precise volume measurements and visual insights. The drone data is processed to generate Digital Terrain Model (DTM) and assessment of progressive volumetric change.

Adequate number of geomatic grade ground control bench marks (X,Y,Z), depending on the size of the lease area, are to be maintained permanently around the lease area within a maximum distance of 500 meters from the lease area for the entire study period. There should be pre and post monsoon survey to assess the sand replenishment within the study area.

There are some organizations in Odisha state who are empaneled by ORSAC to conduct such survey.

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Annexure-2Essential Physical Criteria As Per Enforcement And Monitoring Guidelines For Sand Mining, January 2020 Of MoEF&CC, Govt. Of India

Sl. No.	Essential Criteria	Reference
1.	"No Mining Zone": 1/4th part of the river width (excluding 3/4th the central part of the river width) on both sides of the river towards the river bank	4.1.1 (Para - e) Page - 16
2.	a) Distance between two clusters: ≥ 2.5 km b) Area of mining lease area is a cluster: ≤ 10 ha. c)	4.1.1 (Para - k) Page - 19
3.	Concave River Bank: No extraction of sand	
4.	No mining if a) Upstream: Lease is 1 km from major Bridge and high ways or $5(x)$ of the Bridge / public civil structure / water intakes point subject to lease is located at a minimum 250 meters distance. Where $x =$ Span of the bridge. b) Downstream side: Lease is 1 km from the major bridge and Highways Or $10x$ of the bridge / public civil structure / water intake point Subject to lease is located at a minimum distance of 500 meter where $x =$ span of the bridge	4.3 (Para - h) Page - 23
5.	Mining depth: ≤ 3 meter (maximum 3 meter)	4.3 (Para - m) Page - 24
6.	Mining distance from river bank: $1/4^{\text{th}}$ of the river width, But subject to not less than 7.5 meter	4.31 (Para - m) Page - 24
7.	Area for removal of minerals: $\leq 60\%$ of mine lease area	4.3 (Para - s) Page - 25
8.	Mineable sand per ha. Available for actual mining: $\leq 60,000$ MT/Annum	
9.	Regular replenishment study and replenishment rate	

DAI

Signature Not Verified

Digitally signed by Sri Susanta Nanda
Member Secretary

Date: 6/3/2022 12:10:12 PM



Tel / FAX: 0671-2335478
E-mail: rospcb.cuttack@ospboard.org
Website: www.ospboard.org

OFFICE OF THE REGIONAL OFFICER, CUTTACK
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
586, SURYAVIHAR, LINK ROAD, CUTTACK-753012

No. 391 / 2599

Dt. 14/02/2023

CONSENT TO OPERATE ORDER

CONSENT ORDER NO. RO/CTC/CTO. 233 /2023/WPC/APC

Sub: Consent for discharge of sewage and trade effluent under Section 25/26 of the Water (PCP) Act, 1974 and under Section 21 of Air (PCP) Act, 1981 for existing/new operation of the plant.

Ref: Your Online Application No. 4707515, Dtd. 13.02.2023 and Consent to Establish order issued vide letter No. 270/2599, Dtd.27.01.2023.

Consent to Operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Mines: **M/s. KUAKHAI RIVER SAND, PRATAPNAGARI**

Name of the Occupier & Designation: **Sri Prakash Chandra Routray, Lessee**

Address of the unit: **At: Mouza Pratapnagari (Plot No. 1248 of Khata No. 1030), Lease hold area of 13.00 Acres (or 5.26 Ha.), P.S./Tahasil: Sadar Cuttack, Dist.: Cuttack, Odisha.**

This consent order is valid for the period up to 02.06.2023

This consent order is valid for the product quantity, specified, outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured:

Sl. No.	Product	Quantity
1.	Mining of River Sand	15,780 Cubic Meter per Annum

P.T.O



CONSENT ORDER

A. Discharge permitted through the following outlets subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed standard			
				pH	TSS mg/l	O & G mg/l	BOD mg/l
01.	Septic Tank (Domestic effluent)	Soak pit		-	-	--	-

B. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed standard				
					PM	SO ₂	NO _x	

C. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid Waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1.	Top soil/over burden	As per approved mining plan	--	--	--	As per approved mining plan



CONSENT ORDER

E. GENERAL CONDITIONS FOR ALL UNITS.

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review / variation / revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations is deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity / quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives / orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order / directives issued at any time and / or violation of the terms & conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law / Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.

Cntd...



CONSENT ORDER

12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose.
 - c) Process.
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharge is not fit for the domestic use / bathing.
14. Storm water shall not be allowed to mix with the trade and / or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys / stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provisions of the Act or Rules made therein.

Cnfd...



CONSENT ORDER

24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and / or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention & Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge / emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions / stop the operation of the plant. Report of such accidental discharge / emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks / chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant / plants of the factory which is likely to result in increased effluent discharge / emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board so as no to cause fugitive emission, dust problems through leaching etc. of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :

Cntd...



CONSENT ORDER

- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be de-toxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The de-toxication or sealing and burying shall be carried out in the presence of Board's authorized person only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his / heirs / legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke / refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.

Contd...

CONSENT ORDER

F. SPECIAL CONDITONS:

1. The validity of the consent to operate order is subjected to the validity of Environmental Clearance and shall be coterminous with the expiry of Environment Clearance.
2. The project proponent shall take statutory clearance/ approval/ permission for the concerned authority in respect of his project as and when required.
3. Any change in mining technology/ scope of working shall not be made without prior approval of the State Environment Impact Assessment Authority (SEIAA).
4. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made and also shall comply with the stipulated conditions specified in the Environmental Clearance order issued by SEIAA.
5. Mining activity shall be carried out as per approved mining plan and valid Environment Clearance. The production shall be restricted to lowest approved quantity among EC & mining Plan.
6. An Annual Return of the production undertaken shall be submitted at the end of financial year.
7. Domestic effluent if any from mine shall be discharged to soak pit via septic tank constructed as per BIS specification.
8. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards, 2009 (As per enclosed Annexure-II).
9. Dust suppression on mine haul roads shall be carried out by spraying water through mobile/fixed water sprinklers.
10. Regular collection of spilled over raw material from haul roads shall be practiced to prevent the generation of dust due to movement of dumpers / trucks.
11. The transportation vehicles shall be covered with tarpaulin cover to control fugitive emission during transportation.
12. Adequate measures shall be taken for control of noise levels in the work environment of mine area so that noise levels at the boundary line of mine lease area shall not exceed 75 dB(A) during day time (6.00 AM to 10.00 AM) and 70 dB(A) during night time (10.00 PM to 6.00 AM).

Contd...



CONSENT ORDER

13. The mine shall abide by all the provisions of Environment (P) Act, 1986 and Rules framed there under.
14. The lessee shall undertake plantation as mentioned in the mining plan.
15. The Board may impose further condition or modify the conditions as stipulated in this order during operation and may revoke this order in case the stipulated conditions are not implemented and/or information is found to have been suppressed/wrongly furnished in the application form.
16. If it is found that the sand quarry is operated without adequate pollution control measures direction for closure shall be issued under section 31(A) of Air PCP) Act.1981 and/or under section 33(A) of Water (PCP) Act, 1974 as the case may be without any further notice.
17. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
18. The Board reserves the right to revoke /refuse consent at any time during this period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

Poashini
REGIONAL OFFICER

To,
Sri Prakash Chandra Routray, Lessee,
M/s. Kuakhai River Sand, Pratapnagari,
At: Durgapur, P.O: Bajpur (Gurujanga),
P.S.: Khurdha, Dist: Khurdha, Odisha - 752060.

Memo No: 392 Dtd. 14/02/2023

Copy forwarded to:

1. The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
2. The Collector & District Magistrate, Cuttack.
3. The Tahasildar, Sadar Cuttack.
4. The Deputy Director Mines, Cuttack Circle, Cuttack.
5. Copy to Guard file.

Poashini
REGIONAL OFFICER



CONSENT ORDER

**GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENT POLLUTANTS PART - A :
EFFLUENTS.**

Sl. No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Coastal Areas
1	2	3			
		(a)	(b)	(c)	(d)
1	Colour & odour	Colourless /Odourless as far as practicable	-----	See 6 of Annex. 1	See 6 of Annex.1
2	Suspended solids (mg/l)	100	600	200	a. For process wastewater - 100 b. For cooling water effluent 10% above total suspended matter of influent.
3	Particular size of SS	Shall pass 850	-----	-----	
4	-----	-----	-----	-----	
5	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 5°C above the receiving water temperature.	-----	-----	Shall not exceed 5°C above the receiving water temperature.
7	Oil & Grease mg/l max.	10	20	10	20
8	Total residual chlorine	1.0	-----	-----	1.0
9	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10	Total Kjeldahl nitrogen (as NH ₃) mg/l max.	100	-----	-----	100
11	Free ammonia (as NH ₃) mg/l max.	5.0	-----	-----	5.0
12	Biochemical Oxygen Demand (5 days at 20°C) mg/l max.	30	350	100	100
13	Chemical Oxygen Demand mg/l max.	250	-----	-----	250
14	Arsenic (as As) mg/l max.	0.2	0.2	0.2	0.2
15	Mercury (as Hg) mg/l max.	0.01	0.01	-----	0.001
16	Lead (as pb) mg/l max.	0.01✓	1.0	-----	2.0
17	Cardmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18	Hexavalent chromium (as Cr ⁶) mg/l max.	0.1	2.0	-----	1.0
19	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0

20	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22	Selenium (as Se) mg/l max.	0.05	0.05	-----	0.05
23	Nickel (as Ni) mg/l max.	3.0	3.0	-----	5.0
24	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25	Fluoride (as F) mg/l max.	2.0	15	-----	15
26	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28	Phenolic compounds (as C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29	Radioactive Materials a) Alpha emitter micro curie/ml. b) Beta emitter micro curie/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁶ 10 ⁷	10 ⁷ 10 ⁶
30	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32	Iron (as Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2mg/l
34	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l



CONSENT ORDER

NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂) µg/m ³	Annual *	50	20	-Improved west and Gaeke
		24 Hours **	80	80	- Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂) µg/m ³	Annual *	40	30	- Modified Jacob & Hochheiser (Na-Arsenite)
		24 Hours **	80	80	- Chemiluminescence
3.	Particulate Matter (size less than 10 mm) or PM ₁₀ µg/m ³	Annual *	60	60	- Gravimetric TOEM
		24 Hours **	100	100	- Beta Attenuation
4.	Particulate Matter (size less than 2.5 mm) or PM _{2.5} µg/m ³	Annual	40	40	- Gravimetric TOEM
		24 Hours	60	60	- Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours **	100	100	- UV Photometric
		1 Hours **	180	180	- Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual *	0.50	0.50	- AAS/ICP method after sampling on EMP 2000 or equivalent filter paper.
		24 Hours **	1.0	1.0	- ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours **	02	02	- Non Dispersive Infra Red (NDIR)
		1 Hours **	04	04	Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual *	100	100	- Chemiluminescence
		24 Hours **	400	400	- Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05	- Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual *	01	01	- Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual *	06	06	- AAS/ICP method after sampling on EPM 2000 or equivalent filter paper.
11.	Nickel (Ni), ng/m ³	Annual *	20	20	- AAS/ICP method after sampling on EPM 2000 or equivalent filter paper.

- ** Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
- ** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

File No. 54874/195-MINB1/02-2022

Dated 21st November, 2024
Bhubaneswar

To

Sri Prakash Chandra Rautaray
S/o-Late Prakash Chandra Rautray
At-Durgapur, Po-Bajapur, Ps-Khordha Sadar
Dist-Khordha, Odisha, Pin-752060

**Sub: Proposal for Amendment of Environmental Clearance (EC) of
Pratapnagari Sand Quarry over an area 5.26 ha or 13.00 acres village
PratapnagariCuttack Sadar Tahasil Cuttack District Odisha-reg.**

Ref: (i) EC identification no. EC22B001OR162187 dated 03.06.2022
(ii) Letter of Tahasildar, Sadar Cuttack vide letter no. 3056 dt. 26.04.2023
(iii) Online Application no. SIA/OR/MIN/302244/2023 dtd.14.07.2023

Sir/Madam,

This has reference to your online application no. SIA/OR/MIN/302244/2023 dated 14.07.2023, wherein you have requested for amendment (i.e. amendment of EC in regard to annual production of sand as per Annual Rate of Replenishment Study (ARRS) report) of Environmental Clearance (EC) granted by SEIAA, Odisha vide letter no./EC identification No. EC22B001OR162187 dt. 03.06.2022 in favour of Sri Prakash Chandra Rautaray, the lessee/successful bidder.

2. The application was examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 177th meeting held on 28.10.2024 & 29.10.2024 in accordance with the EIA Notification, 2006 as amended from time to time and the following points are noted;

- (i) This is a proposal for amendment of EC of Pratapnagari Sand Quarry over an area 5.26 ha. or 13.00 acres Village Pratapnagari Cuttack sadarTahasil Cuttack District of Sri Prakash Chandra Rautaray as per the Replenishment Study Report.
- (ii) Environmental Clearance for the proposal was granted vide EC identification no. EC22B001OR162187 dt. 03.06.2022.
- (iii) In Approved Mining Plan, the mineable reserve was 137520 cum with depth of sand deposition 3.0 meter and the annual production capacity is 16500 cum/year.
- (iv) The SEIAA has permitted for 15780 cum/year for 1st year for sand extraction. followed by submission of Replenishment Study Report by November 2022.
- (v) The SEAC in its meeting held on dated 28th, 29th and 30th December 2023 decided that decision will be taken after site visit by sub-committee of SEAC in respect to availability of sand in the proposed quarry.



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

- (vi) The proposed site was visited by Sub-Committee of SEAC on dated 30.03.2023 and following observations has been made as mentioned below:
Following observations are made from KML file
- a) Size of the lease area: 154m x 90m.
 - b) 54m. towards south west is sand covered.
 - c) Top 100m. looks as bank of river with levels varying from 39 m. to 44m.
 - d) PHED water treatment plant is 90m. towards north east of the lease area.
 - e) One playground at RL 47m. is located at 50m. towards north of lease area.
 - f) A bridge and Puri canal syphon crossing Kuakhai river is about 250m. Northward (Upstream) of lease area.
- The observations at during site visit are as follows: -
- a) The lease area is completely free from water.
 - b) Pillars were not seen in lease area.
 - c) Access road to the quarry is not clear
- (vii) The KML file photo shows vast area beyond lease area covers with sand and the site condition also reveals that only 20% of lease area is sand and balance is stabilized bank and not advisable for consideration of mining. Sand mining of the area may risk the flood protection facility of the river at the location
- (viii) he entire lease area appears to be within 500 m of Downstream of existing Bridge and Syphon. As per annexure -2 of EC (03.06.2022), no mining should be done at 500m. D/S of bridge/ public civil structure. But para 7.15 of EC states "In case river bridge, no mining zone shall extend up to 200m. from the bridge and it may extend up to 500m in sensitive locations."
- (ix) Observations: As per the guidelines 2020, the lease area may not be suitable for sand extraction as within distance of 500m from bridge and syphon. It is suggested to shift the location downward with adequate safety distance from vulnerable EC22B001OR162187 dt. 03.06.2022 constructions and areas.
- (x) The PP has deposited the amount of Rs. 3,15,029/- to City DFO, Bhubaneswar vide A/c. No. 1160104000062754 dated 22.02.2023 for plantation.
- (xi) Documents submitted for amendment of EC:
- a. Form No. 4 for amendment of Environmental Clearance,



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA**

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

b. Replenishment study report

3. The proposal was placed in SEAC meeting held on 16.05.2024 and after detailed discussion: the SEAC recommended that the lease area may not be suitable for sand extraction as within distance of 500m from bridge and syphon. It is suggested to shift the location downward with adequate safety distance from vulnerable constructions and areas.
4. The proposal was placed in 173rd SEIAA meeting held on 06.08.2024 & 08.08.2024 and the Authority decided seek clarification of the above-mentioned point of SEAC. Accordingly, ADS raised by SEIAA, Odisha to PP dated 27.08.2024.
5. The PP has submitted the clarification on 23.09.2024 with mentioned that the KML file submitted during EC application was wrong one and as per SEAC suggestion the lease area is shifted downward with adequate safety distance from vulnerable constructions and area. As per the SEAC observation, a field visit was conducted by the Mining Officer, Cuttack with in presence of undersigns. It was found that the lease area comes within 500 m of the Biju Setu Bridge (Kuakhai River Bridge). Then, the mining officer, Cuttack has issued a letter to lessee for modification of Mining Plan vide letter no. 1952/Mines dated 07.06.2024. Accordingly, the mining plan has been modified based on the sand reserve and suitable location without changing the khata no. and plot number in the same mouza. The revised KML file as per modified mining plan is sent to SEIAA, Odisha email dated 23.09.2024. The PP also mentioned that the source is not operation since obtaining the EC from SEIAA, Odisha. The ADM, Cuttack has already issued a letter vide letter no. 793 dated 26.06.2023 with direction that those minor mineral sources whose co-ordinate points are not matching during joint demarcation of quarry lease area as stated by the Mining Officer, Cuttack in the District Revenue Meeting held on 23.06.2023 is required to prepare the fresh Mining Plan through the concerned RQP and get it approved by Deputy Director of Mines to get accuracy of quarry lease area and take steps for smooth transfer of the same to Steel & Mines Department.
6. Amendment of Environmental Clearance (EC) of Pratapnagari Sand Quarry issued vides SEIAA, Odisha EC identification no. EC22B001OR162187 dt. 03.06.2022 in favour of Sri Prakash Chandra Rautaray is **allowed** for extraction quantity of sand 9900 cum (i.e.60% of 16500 cum was approved in the approved modified mining plan dated 30.07.2024) **for one year period** in adhoc manner due to absence of ARRS report. Also, it is allowed the modification of co-ordinate point from Latitude-20°23'40.87"N to 20°23'53.84"N and Longitude-85°52'09.60"E to 85°52'19.81"E to *Lattitude-20°23'26.61"N to 20°23'38.30"N and Longitude-85°52'11.12"E to 85°52'19.58"E* as per approved modified mining plan. The other stipulated terms and conditions of the original EC initially granted remains same



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

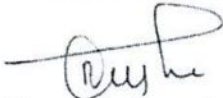
subject to satisfactory compliance to all the stipulated terms and conditions of EC along with following additional stipulation:

Additional stipulation

- (i) This Amendment of EC is being granted in adhoc manner and is liable to be revoked after one year i.e. after 31st March 2026 if satisfactory ARRS report is not submitted.
- (ii) The PP is required to submit Annual Rate of Replenishment Study (ARRS) report of revised lease area as per modified mining plan by **31st March, 2026** through ORSAC empanel agency or through NABET consultant.
- (iii) The Project proponent shall follow Enforcement & Monitoring Guideline for sand mining-2020 before and during operation of quarry.
- (iv) The PP shall implement the EMP with a budgetary allocation as proposed in the EMP report during EC application.
- (v) The PP shall plant some tree species like Banyan, Peepal, Neem, Jamun, Mango, Karanj, Arjun etc. as part of tree plantation campaign "*Ek Ped Ma Ke Naam*" and the details of the same shall be uploaded in the MeriLiFE Portal (<https://merilife.nic.in>).

In case, there is a change in the scope of the project, fresh Environment Clearance shall be obtained.

Yours faithfully,


Member Secretary

Copy to

1. Principal Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. The Director of Mines, Steel & Mines Dept. Govt. of Odisha Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharapur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi-110032 for information
6. Chairman/Member/Member Secretary, SEIAA for information



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

7. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
8. Collector & DM, Cuttack, Sub-Collector, Cuttack, DFO, Cuttack, Tahasildar, Cuttack Sadar /Mining Officer, Cuttack for Information and necessary action.
9. Guard file for record/Website/Parivesh Portal

Member Secretary



TEL/ FAX: 0671-2314255
E-mail: rospcb.cuttack@ospcbboard.org
Website: www.ospcbboard.org

OFFICE OF THE REGIONAL OFFICER, CUTTACK
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
586, SURYAVIHAR, LINK ROAD, CUTTACK-753012

No. 3815 / 2599

Dt. 03.12.2025

CONSENT TO OPERATE ORDER

CONSENT ORDER NO. RO/CTC/CTOI/ 233 /2023/WPC/APC

Sub: Consent for discharge of sewage and trade effluent under Section 25/26 of the Water (PCP) Act, 1974 and under Section 21 of Air (PCP) Act, 1981 for existing/new operation of the plant.

Ref: Your Online Application No. 7107903, dtd. 28.11.2025 and earlier this office Consent to Operate order issued vide letter No. 391/2599, Dtd. 14.02.2023.

Consent to Operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Mines: **M/s. KUAKHAI RIVER SAND, PRATAPNAGARI**

Name of the Occupier & Designation: **Sri Prakash Chandra Routray, Lessee**

Address of the unit: **At: Mouza Pratapnagari (Plot No. 1248 of Khata No. 1030), Lease hold area of 13.00 Acres (or 5.26 Ha.), P.S./Tahasil: Sadar Cuttack, Dist.: Cuttack, Odisha.**

This consent order is valid for the period up to 31.03.2026

This consent order is valid for the product quantity, specified, outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured:

Sl. No.	Product	Quantity
1.	Mining of River Sand	9,900 Cubic Meter/Annum

P.T.O



CONSENT ORDER

Page 2

A. Discharge permitted through the following outlets subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed standard			
				pH	TSS mg/l	O & G mg/l	BOD mg/l
01.	Septic Tank (Domestic effluent)	Soak pit		-	-	--	-

B. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed standard				
				PM	SO ₂	NO _x		

C. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid Waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1.	Top soil/over burden	As per approved mining plan	--	--	--	As per approved mining plan

P.T.O.



CONSENT ORDER

- E. GENERAL CONDITIONS FOR ALL UNITS.**
1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review / variation / revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations is deemed fit for the purpose of the Acts.
 2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity / quality of the effluent rate of emission / air pollution control equipment / system etc.
 3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
 4. The application shall comply with and carry out the directives / orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order / directives issued at any time and / or violation of the terms & conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law / Act.
 5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
 6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
 7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
 8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
 9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
 10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
 11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.

Cntd...



CONSENT ORDER

12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose.
 - c) Process.
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharge is not fit for the domestic use / bathing.
14. Storm water shall not be allowed to mix with the trade and / or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys / stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provisions of the Act or Rules made therein.

Contd...



CONSENT ORDER

24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and / or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention & Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge / emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions / stop the operation of the plant. Report of such accidental discharge / emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks / chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant / plants of the factory which is likely to result in increased effluent discharge / emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board so as no to cause fugitive emission, dust problems through leaching etc. of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :

Cndt...



CONSENT ORDER

- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be de-toxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The de-toxication or sealing and burying shall be carried out in the presence of Board's authorized person only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his / heirs / legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke / refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.

Contd...

**CONSENT ORDER**

- F. SPECIAL CONDITONS:**
1. The mine shall abide by the stipulated conditions of amended environmental clearance obtained from the State Environmental Impact Assessment Authority (SEIAA), Bhubaneswar vide File No. 54874/195-MINB1/02-2022 issued on dtd. 21.11.2024.
 2. The Lessee shall intimate the status of amendment of Environmental Clearance if any and accordingly amend the Consent to Operate.
 3. The Lessee shall undertake study of annual replenishment rate of sand as per condition stipulate in Environmental Clearance.
 4. The validity of the consent to operate order is subject to the validity of Environmental Clearance and shall be coterminous with the expiry of Environmental clearance.
 5. The project proponent shall take statutory clearance/ approval/ permission for the concerned authority in respect of his project as and when required.
 6. Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.
 7. The project proponent should carry out River bed sand mining as per Amended EC issued by SEIAA vide Bhubaneswar vide File No. 54874/195-MINB1/02-2022 issued on dtd. 21.11.2024.
 8. This Consent to Operate order is subject to final decision of competent legal forum, if any.
 9. An Annual Return of the production undertaken shall be submitted at the end of financial year.
 10. Domestic effluent if any from mine shall be discharged to soak pit via septic tank constructed as per BIS specification.
 11. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards, 2009 (As per enclosed Annexure-II).
 12. Dust suppression on mine haul roads shall be carried out by spraying water through mobile/fixed water sprinklers.
 13. The sand loaded vehicles shall be covered with tarpaulin cover to control fugitive emission during transportation.
 14. Dust/ sand deposited on haul roads due to movement of sand loaded vehicles shall be cleaned regularly to control fugitive emission.
 15. The Lessee shall undertake plantation as mentioned in the Mining Plan.

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CONSENT ORDER

16. Adequate measures shall be taken for control of noise levels in the work environment of mine area so that noise levels at the boundary line of mine lease area shall not exceed 75 dB(A) during day time (6.00 AM to 10.00 AM) and 70 dB(A) during night time (10.00 PM to 6.00 AM).
17. The mine shall abide by all the provisions of E (P) Act 1986 and Rules framed there under.
18. The Board may impose further condition or modify the conditions as stipulated in this order during operation and may revoke this order in case the stipulated conditions are not implemented and/or information is found to have been suppressed/wrongly furnished in the application form.
19. If it is found that the sand quarry is operated without adequate pollution control measures direction for closure shall be issued under section 31(A) of Air PCP) Act.1981 and/or under section 33(A) of Water (PCP) Act, 1974 as the case may be without any further notice.
20. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
21. The Board reserves the right to revoke /refuse consent at any time during this period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

REGIONAL OFFICER

To,

Sri Prakash Chandra Routray, Lessee,
M/s. Kuakhai River Sand, Pratapnagari,
At: Durgapur, P.O: Bajpur (Gurujanga),
P.S.: Khurdha, Dist: Khurdha, Odisha - 752060.

Memo No: 3816 Dtd. 03.12.2025

Copy forwarded to:

1. The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
2. The Collector & District Magistrate, Cuttack.
3. The Tahasildar, Sadar Cuttack.
4. The Deputy Director Mines, Cuttack Circle, Cuttack.
5. Copy to Guard file.

REGIONAL OFFICER



TEL/ FAX: 0671-2314255
E-mail: rospcb.cuttack@ospcboard.org
Website: www.ospcboard.org

OFFICE OF THE REGIONAL OFFICER, CUTTACK
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
586, SURYAVIHAR, LINK ROAD, CUTTACK-753012

No. 1297 / Legal- 134

Date 02.04.2026

By online/ regd. Post

To
The Mining Officer,
Cuttack Circle, Cuttack.

Sub: Information required on operation details of M/s. Kuakhai River Sand, Pratapnagari, at- Mouza Pratapnagari, PS/Tahasil: Cuttack Sadar, Dist.: Cuttack in connection with OA No. 04/2026/EZ- Pramod Kumar Swain Vs. The State Level Environment Impact Assessment Authority (SEIAA), Odisha & Ors. – reg.

Sir,

With reference to the subject cited above, it is to inform that the operation details regarding the date of starting of operation and period of suspension of operation of M/s. Kuakhai River Sand, Pratapnagari, at- Mouza Pratapnagari, PS/Tahasil: Cuttack Sadar, Dist.: Cuttack quantity of sand excavated (year wise) during the valid lease period is required for preparation of the report in connection with OA No. 04/2026/EZ- Pramod Kumar Swain Vs. The State Level Environment impact Assessment Authority (SEIAA), Odisha & Ors.

It is therefore requested to provide the information by 02.04.2026 for compliance of order of Hon'ble NGT, Kolkata.

Yours faithfully,

Encl: As above;

REGIONAL OFFICER



OFFICE OF THE DEPUTY DIRECTOR OF MINES, CUTTACK CIRCLE, CUTTACK
At- Nimpur, P.O- Jagatpur, Cuttack - 754021, Ph.: 0671-2490357
E-mail: ddm.cuttack@orissaminerals.gov.in

No. 1379/MM

Date. 02/04/2026

From

The Mining Officer,
Minor Minerals, Cuttack

To

The Regional Officer, SPCB, Cuttack

Sub: Submission of Information required on operation details, of M/s. Kuakhai River Sand, Pratapnagari, at- Mouza Pratapuagari, PS/Tahasil: Cuttack Sadar, Dist.: Cuttack in connection with OA No. 04/2026/EZ- Pramod Kumar Swain Vs. The State Level Environment Impact Assessment Authority (SEIAA), Odisha & Ors. - reg.

Ref: Your office letter No. 1297/Legal-134 dated 02.04.2026.

Madam,

With reference to the subject and letter cited above, I am to furnish the operational details and year-wise sand excavation quantities in respect of M/s. Kuakhai River Sand, Pratapnagari. The information is based on the records available in this office and the data captured on the i4ms portal, which is required for the preparation of your report for compliance with the orders of the Hon'ble NGT, Kolkata.

1. Lease Execution and Initial Status: The lease deed for the said sand quarry was executed on 24-August-2022 between the Tahasildar, Cuttack Sadar, and the lessee, Sri Prakash Chandra Routray. However, the quarry remained non-operational from the date of the agreement due to local disputes and approach road issue.

2. Commencement of Operation: Following the intervention of the Hon'ble High Court of Orissa in W.P.(C) No. 32830 of 2024, requisite tree cutting was undertaken to facilitate an approach road to the quarry. Upon resolving the access issue and obtaining the updated Consent to Operate (CTO), the quarry officially commenced operations on 03-January-2026.

3. Year-Wise Sand Excavation (Despatch Details): As per the generation of transit passes and dispatch data recorded in the i4ms portal, the year-wise excavation figures during the valid lease period are as follows:

Financial Year	Operational Status	Quantity of Sand Excavated / Despatched
2022-2023	Non-operational	Nil
2023-2024	Non-operational	Nil
2024-2025	Non-operational	Nil
2025-2026	Operational (from 03-Jan-2026 to 31-Mar -2026)	9,894 Cubic Meters

This is for favour of your kind information and necessary action.

Yours faithfully

Mining Officer,
Minor Minerals, Cuttack